

(i) Report of the Comptroller and Auditor General of India for the year 1981, Union Government (Commercial) Part XIII.

(ii) Report of the Comptroller and Auditor General of India for the year 1982, Union Government (Commercial) Parts I and III [Placed in Library. See No. LT-5732/83 for (i) and (ii)].

I. Report and Accounts (1981-82) of the National Thermal Power Corporation Limited, New Delhi and related papers.

II. Report and Accounts (1981-82) of the Rural Electrification Corporation Limited, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(I) (a) Sixth Annual Report and Accounts of the National Thermal Power Corporation Limited, New Delhi, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-5722/83 for (a) and (b)].

(II) (a) Thirteenth Annual Report and Accounts of the Rural Electrification Corporation Limited, New Delhi, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-5721/83].

I. The Presidential Order issued under Section 31 of the Delhi Administration Act, 1966.

II. Notification of the Government of Assam under the Essential Services Maintenance (Assam) Act, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification S.O. No. 99(E), dated 8th February, 1983, publishing the presidential Order issued under section 31 of the Delhi Administration Act, 1966. [Placed in Library. See No. LT-5724/83].

II. A copy (in English and Hindi) of the Government of Assam Notification No. PLA. 906/82/147, dated the 29th October, 1982 publishing corrigendum to Notification No. PLA/906.82/125, dated the 30th September, 1982, under sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980. [Placed in Library. See No. LT-5725/83].

The Coal Mines Family Pension (Amendment) Scheme, 1982

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): Sir, I beg to lay on the Table, under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948, a copy each (in English and Hindi) of the Ministry of Energy (Department of Coal), Notification G.S.R. No. 750 (E), dated the 10th December, 1982, publishing the Coal Mines Pension (Amendment) Scheme, 1982. [Placed in Library. See No. LT-5723/83].

MR DEPUTY CHAIRMAN: **Shri Shiv Shankar.**

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): I beg to lay on the Table...